

ITEM NO.15 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Criminal) No.334/2020

MANOHAR LAL SHARMA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 110080/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No.13584/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 48892/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 48889/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 46517/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 46512/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 45404/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 38246/2021 - INTERVENTION/IMPLEADMENT & IA No. 124339/2020 - PERMISSION TO FILE AMENDED WRIT PETITION)

Date : 26-08-2021 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Manohar Lal Sharma, Petitioner-in-person

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Udai Khanna, Adv.
Mr. Shailesh Mandiyal, Adv.
Mrs. Anil Katiyar, AOR

Mr. Ninad Laud, Adv.
Mr. Ivo D'Costa, Adv.
Mr. Sahil Tagotra, AOR

Mr. B. Satish Sundar, Adv.
Mr. Aravindh S., AOR
Mr. A. Lakshminarayanan, Adv.

Mr. K. Krishna Kumar, AOR

Mr. Smarika Singh, Adv.
Mr. Rajat Bose, Adv.
Mr. Saifur Rahman Faridi, Adv.
Mr. S. S. Shroff, AOR

Mr. Naman Joshi, Adv.
Mr. Manish Kharbanda, Adv.
Ms. Priya Singh, Adv.
Mr. Guneet Sidhu, Adv.
Mr. Abhishek Arora, Adv.
Mr. Jasmeet Singh, AOR

Mr. K.V. Viswanathan, Sr. Adv.
Mr. Mahesh Agrawal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Shaishir Divatia, Adv.
Mr. Utkarsh Pratap, Adv.
Mr. E. C. Agrawala, AOR

Ms. Nandini Gore, Adv.
Ms. Aditi Bhatt, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Raghvendra Pratap Singh, Adv.
For M/s. Karanjawala & Co., AOR

Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Vijay Valsan, Adv.
For M/s. K.J. John And Co, AOR

Ms. Malvika Kapila, AOR
Ms. Natabrata Bhattacharya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Manohar Lal Sharma, petitioner-in-person and Mr. Tushar Mehta, learned Solicitor General appearing for the Union of India.

Learned Solicitor General prays for and is granted two weeks' time from today to file counter affidavit in the matter.

Petitioner-in-person is also permitted to file rejoinder affidavit, if any, within two weeks thereafter.

List the matter on Thursday, the 30th September, 2021.

We are not passing any order on the application seeking amendment of the Writ Petition and impleadment of parties.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)